

ITEM NO.1501

COURT NO.17

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5544-5545/2023

[Arising out of impugned final judgment and order dated 20-09-2022 in RFA No. 4240/2019 20-09-2022 and RFA No. 3508/2019 passed by the High Court of Punjab & Haryana at Chandigarh]

RAM KISHAN (SINCE DECEASED) THROUGH HIS LRS. ETC. Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

[HEARD BY : HON'BLE B.R. GAVAI AND HON'BLE K.V. VISWANATHAN, JJ.]

WITH

SLP(C) No. 4044/2023 (IV-B)
SLP(C) No. 4051/2023 (IV-B)
SLP(C) No. 4045/2023 (IV-B)
SLP(C) No. 4058/2023 (IV-B)
SLP(C) No. 4052-4056/2023 (IV-B)
SLP(C) No. 4048/2023 (IV-B)
SLP(C) No. 4298/2023 (IV-B)
SLP(C) No. 9166/2023 (IV-B)
SLP(C) No. 15189/2023 (IV-B)
SLP(C) No. 15188/2023 (IV-B)
Diary No(s). 53634/2023 (IV-B)
SLP(C) No. 14904/2024 (IV-B)
SLP(C) No. 14905/2024 (IV-B)
SLP(C) No. 14903/2024 (IV-B)
SLP(C) No. 15529/2024 (IV-B)
SLP(C) No. 14906/2024 (IV-B)

Date : 03-04-2025 These petitions were called on for pronouncement of judgment today.

For Petitioner(s) :Mr. Varun Jangra, Adv.
Mr. Rajinder Kataria, Adv.
Mr. Twinkal Kataria, Adv.
Mr. Anil Gaur, Adv.
Ms. Tannu, Adv.
Mr. R. C. Kaushik, AOR

Mr. Sureshan P., AOR
Mr. Shivam Yadav, Adv.

Mr. Tushar Mahajan, Adv.
Mr. Rohan Yadav, Adv.
Mr. Ajit Kumar Ekka, AOR
Mr. Sunil Kumar, Adv.

Mr. Nishant Kumar, AOR
Mr. Gaurav Prakash Pathak, Adv.
Mr. Ashutosh Anand, Adv.

Mr. Gagan Gupta, Sr. Adv.
Mr. Ananta Prasad Mishra, AOR

For Respondent(s) :Mr. Alok Sangwan, Sr. AAG
Mr. Akshay Amritanshu, AOR
Mr. Sumit Kumar Sharma, Adv.
Mr. Rajat Sangwan, Adv.
Mr. Shikhar Narwal, Adv.
Ms. Pragya Upadhyay, Adv.
Ms. Drishti Saraf, Adv.

1. Hon'ble Mr. Justice K. V.Viswanathan has pronounced the Reportable Judgment of a Bench comprising Hon'ble Mr. Justice B.R. Gavai and His Lordship.
2. Delay condoned.
3. Leave granted.
4. The judgment of the High Court dated 20.09.2022 in RFA No. 701/2022 and batch is set aside and C.A. @ SLP(C) Nos. 5544-5545/2023, C.A.@ SLP(C) Nos. 4044/2023, C.A.@ SLP(C) Nos.4051/2023, C.A. @ SLP(C) No.4045/2023, C.A. @ SLP(C) No.4058/2023, C.A. @ SLP(C) Nos.4052-4056/2023, C.A. @ SLP(C) No.4048/2023, C.A. @ SLP(C) No.4298/2023, C.A. @ SLP(C) No.9166/2023, C.A. @ SLP(C) No. 15189/2023 and C.A. @ SLP(C) No.15188/2023 are allowed. The appellants shall be paid a sum of Rs.1,18,37,668/- per acre and statutory benefits under Section 23(1-A), 23(2) & 28 of the LA Act in accordance with law after deducting the amounts already paid. C.A. @ SLP (C) Diary No. 53634/2023, C.A. @ SLP (C) No. 14904/2024, C.A. @ SLP (C) No. 14905/2024, C.A. @ SLP (C) No.

14903/2024, C.A. @ SLP (C) No. 15529/2024 & C.A. @ SLP (C) No. 14906/2024 will be covered by the Judgment in BESCO Ltd. vs. The State of Haryana and Ors. in Civil Appeal No. 5376 of 2023 and are disposed of. However, they will not be entitled to interest for the period of delay in filing/delay in refiling after delayed filing of the appeal(s)

5. Pending application(s), if any, shall stand disposed of.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)